

(25)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.447/97

Date of Order: 28.4.97

BETWEEN :

Ch. Sadanandam

.. Applicant.

AND

1. Union of India, rep. by its
Secretary, Dept. of Posts,
New Delhi.

2. Supdt. of Post Offices,
Peddapalli Division,
Peddapalli - 505 172.

3. The Director Postal Services,
O/o PMG, Hyderabad Region,
Hyderabad - 1.

.. Respondents.

— — —

Counsel for the Applicant

.. Mrs. Padma

Counsel for the Respondents

.. Mr. N. R. Devraj

— — —

CORAM:

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

J U D G E M E N T

¶ Oral order as per Hon'ble Shri R. Rangarajan, Member (Admn.) ¶

— — —

Heard Mrs. Padma, learned counsel for the applicant and Mr. W. Satyanarayana for Mr. N. R. Devraj, learned standing counsel for the respondents.

2. This OA is filed praying for a direction to the respondents to set aside the SPO letter No. B2-2-16/VII/97, dt. 10.3.97 whereby notification was issued for conducting the departmental examination for promotion to the cadre of Postman/ Mailguards to be held on 25.5.97 in Hyderabad division issued by R-2 and absorb the applicant to the said post.

R

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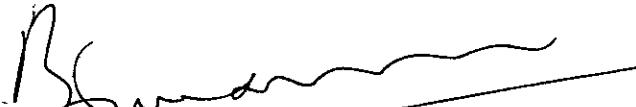
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.. 2 ..

3. The applicant submits that he passed the examination earlier and there are vacancies for absorbing ^{him} ~~them~~ against those vacancies. The applicant further submits that without absorbing him on the basis of the earlier selection this notification dt. 10.3.97 has been issued for conducting the departmental examination for filling up those posts. In view of the above he has filed a representation dt. 17.3.97 addressed to the Director of Postal Services, Hyderabad Region for considering his case for posting him against the vacancies which are now available for which notification for conducting fresh departmental examination is issued.

4. Under the above circumstances the only direction that can be given ^{is} ~~is~~ to R-3 to consider and dispose of his representation in accordance with the law within a period of one month from today.

5. With the above direction the OA is disposed at the admission stage itself. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

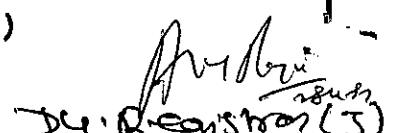
28/4/97

Dated: 28th April, 1997

(Dictated in Open Court)

sd


(R. RANGARAJAN)
Member (Admn.)


Amrit Singh
J4. Registration (S)

(27)

Copy to:-

1. The Secretary, Dept of Posts, Union of India, New Delhi.
2. The Director Postal Services, O/O PMG, Hyderabad Region, Hyderabad.
3. Superintendent of Post Offices, Peddapalli Division, Peddapalli.
4. One copy to ~~xxx~~ Mrs. Padma, advocate, CAT, Hyd.
5. One copy to N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Deputy Registrar(A), CAT, Hyd.
7. One spare copy.

Rsm/-

284/2 28/4/97
351/97 C.C. Today

TYPED BY
COMPIRED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. S. RAJAN : M(A)

AND

THE HON'BLE SHRI S.G.DAI PARAMESHWAR:
M(J)

DATED: 28/4/97

ORDER/JUDGEMENT

R.A/C.P/M.A. No.

D.A. No.

447/97

ADMITTED/INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS

YLKR

II COURT

केन्द्रीय प्रशासनिक अधिकार अधिकार
Central Administrative Tribunal
DEPT/DEPARTMENT

30 APR 1997

हैदराबाद न्यायालय
HYDERABAD BENCH